

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-177(ND)/2007

IN THE MATTER OF:

Mr. Sanjeev Kumar Khokher .. PETITIONER  
Vs.  
M/s. Cititech. Estate (P) Limited .. RESPONDENT

**SECTION :**

Under Section 397/398

Order delivered on 02.11.2017

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner/Applicant : Mr. Rajan Gupta, Advocate  
For the Respondents : Mr. Ram Chander for R-5 Co. Cititech.  
Townships.  
Mr. Ankit Singal, Advocate for R-1, R-2 & R-4.

ORDER

Learned Counsel for the petitioner is present. Learned Counsels for R-1, R-2 & R-4 is also present. Mr. Ram Chander, Director has appeared on behalf of Respondent No.5 Company upon notice. It is represented for R-1, R-2 & R-4 that Death certificate of R-3 since deceased is being produced. Perusal of the Death Certificate of Respondent-3 shows that he had expired on 11.8.2016. A copy of the Death certificate has been given to the Ld. Counsel for the petitioner as represented by the Ld. Counsel for Respondents 1, 2 & 4 and the Counsel appearing for the Respondent is directed to file the legal heirship certificate with a view to ascertain the legal Heirs of the deceased R-3 Mr. Anil

*contd.*

Kumar Jain within a period of one week and a copy to the same be made available to the Ld. Counsel for the petitioner. Petitioner to file an application for impleading L.R's as contemplated under the provisions of NCLT Rules within the time period fixed for it.

In the meanwhile, the Respondents 1, 2 & 4 are directed to file reply within a week as a last chance, failing which, they will lose their right to file the same. As already stated, based on the notice, served by the Ld. Counsel for the petitioner, Respondent-5, namely, Company Cititech Townships is represented by Mr. Ram Chander, Director, who is appearing in person for respondent seeks time to take instructions from the company for filing reply, if any. Upon filing of the reply by the Respondents 1, 2 & 4 and service of advance copy of the reply with annexures, the petitioner will file its rejoinder within a period of 3 weeks thereafter.

Post the matter on 14.12.2017.

Q. Sd—  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
02.11.2017